

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 751/2002

New Delhi dated this the 20th day of March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN(A)
HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)

Dr. Naeem Uddin
S/o late Sh. Abdul Karim
R/o 1447, Gali Syed Rafaee
Chitly Qaber
Jama Masjid
Delhi-110006.
(By Advocate: Sh. S.Y. Khan)

... APPLICANT

VERSUS

Union of India, through

1. Secretary
Ministry of Information &
Broadcasting
Shastri Bhavan,
New Delhi-110001.
2. Chief Executive Officer
Prasar Bharti
Akashvani Bhawan
Sansad Marg
New Delhi
3. Director
External Services Division
All India Radio
Broadcasting House
Sansad Marg
New Delhi
4. Secretary
Dept. of Personnel & Training
North Block
New Delhi
(By advocate: None)

... RESPONDENTS

ORDER(ORAL)

S.R. ADIGE, V.C(A)

Heard Shri S.Y. Khan, learned counsel for the
applicant.

2. Applicant seeks a direction to the respondents to granting him the first and second financial upgradations under the ACP Scheme.

3. Shri S.Y. Khan learned counsel for the applicant states that applicant had represented to respondents on 13.12.2000 and on several occasions thereafter (Ann A/4 Colly.), but no reply has been received to the same. In this connection he also states that persons junior to the applicant have been granted first upgradation long back.

4. If these submissions are correct, the O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation dated 13.12.2000 and subsequent representations by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to the applicant to agitate the same in accordance with law.

6. O.A. is disposed of accordingly. Let a copy of the OA be enclosed with the order. No costs.

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN(J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN(A)

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